

Regd. Entry No. 1506  
 Dated.....  
 27 JAN 2023

**BEFORE THE NATIONAL GREEN TRIBUNAL  
 PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION No. 331/2022**

IN THE MATTER OF:

Om Prakash

....Applicant

Versus

State of Haryana & Ors.

.....Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 3 I.E.  
 MUNICIPAL CORPORATION OF FARIDABAD BY WAY OF  
 AFFIDAVIT OF SHIKHA, JOINT COMMISSIONER,  
 MUNICIPAL CORPORATION, FARIDABAD, OLD ZONE IN  
 COMPLAINE OF ORDER DATED 10.11.2022.**

MOST RESPECTFULLY SHOWETH:

I, above named do hereby solemnly affirm and state as under:



1. That the above subjected original application has been filed alleging encroachment over the parkland termed as "Tubewell No. 2 Park". This Hon'ble Tribunal vide order dated 13.05.2022 constituted a joint committee of State PCB, DFO and Deputy Commissioner, Faridabad & This committee was directed to verify the factual position, look it to the grievances of the applicant and take remedial action in accordance of law.
2. That in compliance of order dated 13.05.2022, a report dated 13.07.2022 was submitted by the Deputy Commissioner Faridabad incorporating the inputs received

from Joint Committee i.e. SDM (Faridabad), Regional Officer (HSPCB, Faridabad) and DFO, Faridabad. It is humbly submitted that before submitting the said report, the land-owning agency i.e. Municipal Corporation Faridabad was not made aware on the issue involved in the present matter.

3. That when the MCF received a request from the Deputy Commissioner, Faridabad to take necessary action in view of above mentioned report dated 13.07.2022, the correct factual position was apprised by the MCF to the Deputy Commissioner Faridabad. Accordingly, an additional report dated 19.09.2022 was submitted before this Hon'ble Tribunal incorporating inputs provided by the answering respondent.
4. That this Hon'ble Tribunal considered both reports mentioned above and passed order dated 20.09.2022. The Hon'ble Tribunal vide said order has directed to file the reply/response giving details on certain queries. Accordingly, reply in the form of affidavit dated 09.11.2022 was filed before this Hon'ble Tribunal. In view of issues deliberated during course of hearing on 10.11.2022, the present reply is being filed alongwith relevant documents available with the answering respondent.
5. That as already submitted in the reply dated 09.11.2022, after careful consideration of the order dated 26.09.2022, a thorough enquiry was conducted with respect to the developments made on the land in question i.e. near about Tubewell No.2, Faridabad. The information gathered can be summarized as below:



- (i) The land in question falls under Khasra No. 1587 of village, Tehsil, and District Faridabad. Size of said Khasra No. is 1 Bigha 2 Biswa.

This Khasra No. contains three way roads, temple since 2019 in Pre-existing building of non-functional primary school, tubewell No.2, ongoing Community Centre (179 sq. yards.) as per administrative approval dated 04.02.2019 by the competent authority, MCF (after persuasion by the MLA) and walking tracks with two swings in form of park with administrative approval dated 09.03.2019 of the Additional District Magistrate-cum-Chairman, Nirman Kendra, Faridabad under District Plan Scheme. The land in question is fenced with Boundary Wall constructed in 1994 and surrounded with public road at three sides and with abaadi area (Bhoor Colony) at fourth side. For the sake of convenience of this Hon'ble Tribunal, the key map of the site in question with measurement at ground is annexed herewith as **Annexure-R/1**. The Photographs with arial view are annexed herewith as **Annexure-R/2**.



The land in question has been part of the Municipal Committee, Old Faridabad prior to enactments of Faridabad Complex (Regulation and Development) Act, 1971 on 15.11.1971 and then the said land vested in Municipal Corporation, Faridabad in 1994 after enactment of Haryana Municipal Corporation Act, 1994 and the land use was non-agricultural. The copy of Jamabandi for the year 1994-95, 1999-2000, 2004-05 are annexed herewith as **Annexure-R/3 (Colly)**. Prior to vesting of land in question

with MCF, its land use was Gair Mumkin Rasta. The copy of Jamabandi for the year 1935-36, 1940-41, 1944-45, 1956-57, 1989-90 are annexed herewith as **Annexure-R/4 (Colly)**. It is worthwhile to mention here that land under Khasra No. 1587 is not being used for public purposes only as detailed in sub-para no.(i) above.

(iii) Since the land in question was situated in Original Municipal Limit or core area which means thickly built up area of Old town, Lal Dora/ Firni or villages included in the municipalities or area shown as existing land use in the development plan of the Town, therefore neither planned as per proposals of Final Development Plan nor developed in a planned manner.

(iv) In August, 1994, a work order was issued to construct boundary walls with reference to Ahirwara Tubewell, Old Faridabad. Copy of work Order dated 25.08.1994 issued for construction of Boundary Walls in question is annexed herewith as **Annexure-R/5**.



Initially a School was also being run in the name of Government Girls Primarily School (GGPS), Baselwa Colony, Faridabad, however, in January, 2016 said School got merged with Government Girls Primarily School, Old Faridabad. Copy of Letter dated 15.01.2016 of Dy. Distt. Elementary Education Officer, Faridabad alongwith letter dated 02.02.2016 of the Principal, GGPS, Faridabad are annexed herewith as **Annexure-R/6**. Thereafter premises was being used as temple since 2019.

- (vi) As per instructions of then Cabinet Minister of Haryana, an estimate was prepared for repair of boundary wall & construction of Community Centre and after administrative approval dated 04.02.2019 by the competent authority of MCF, the work order was issued vide memo dated 08.03.2019 to start the work from 08.03.2019. However, due to delay on the part of contractor, the work was started in January, 2022. Copy of Administrative Approval dated 04.02.2019 is annexed herewith as **Annexure-R/7**. Copy of work Order dated 08.03.2019 issued for repair of boundary wall and construction of Community Centre in question is annexed herewith as **Annexure-R/8**.
- (vii) It is further submitted that the construction of walking track was done by the Addl. Deputy Commissioner-cum-Chairman, Nirman Kendra, Faridabad under administrative approval dated 09.03.2019 with MLA funds. Copy of Memo dated 09.03.2019 issued by the Addl. Deputy Commissioner cum Chief Planning & Development Officer, Faridabad to the Addl. Deputy Commissioner-cum-Chairman, Nirman Kendra, Faridabad is annexed herewith as **Annexure-R/9**.
- (viii) No expense has been incurred by MCF on constructing walking tracks and setting up of swings. The MCF has not accorded any sanction for development of park. However, some trees have been planted by MCF in the month of September 2022 in vacant space available between track and boundary wall.



(ix) That the complaint alleging encroachment was received w.r.t. Community Center. In this regard, it is humbly submitted that same is being constructed after due administrative approval as explained in previous paragraphs.

(x) Copies of Google Maps of the land in question as on 01.01.2022 and 01.04.2022 are annexed herewith as **Annexed R/10 & R/11** respectively.

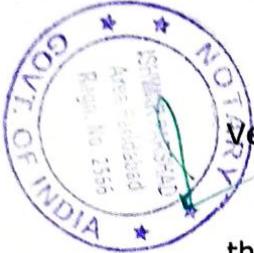
6. That it is humbly submitted that both developments i.e. park near Tubewell No.2 and Community Centre have their own administrative approvals. Infact, Community Centre was sanctioned first. It is further submitted that although, development of park was done on MCF land without its sanction/permission, the MCF is committed to protect and maintain the park area as on today. The answering respondent has cleaned the park area followed by grass work to beautify the same. The photographs showing previous and present status of the park area are annexed herewith as **Annexed R/12 (Colly)**.



7. That although no grievance with respect to temple has been raised in the OA, it is humbly submitted that premises used for temple has been sealed. The report dated 23.01.2023 is being annexed herewith as **Annexed R/13**. It is being undertaken to comply with the directions passed by this Hon'ble Tribunal.

In view of the above mentioned facts and circumstances mentioned herein above, it is humbly prayed that present OA may kindly be dismissed to the

In view of the above mentioned facts and circumstances mentioned herein above, It is humbly prayed that present OA may kindly be dismissed to the extent that the same is against the construction of Community Centre. It can be used by any community as per terms of the Municipal Corporation, Faridabad.



Verification:

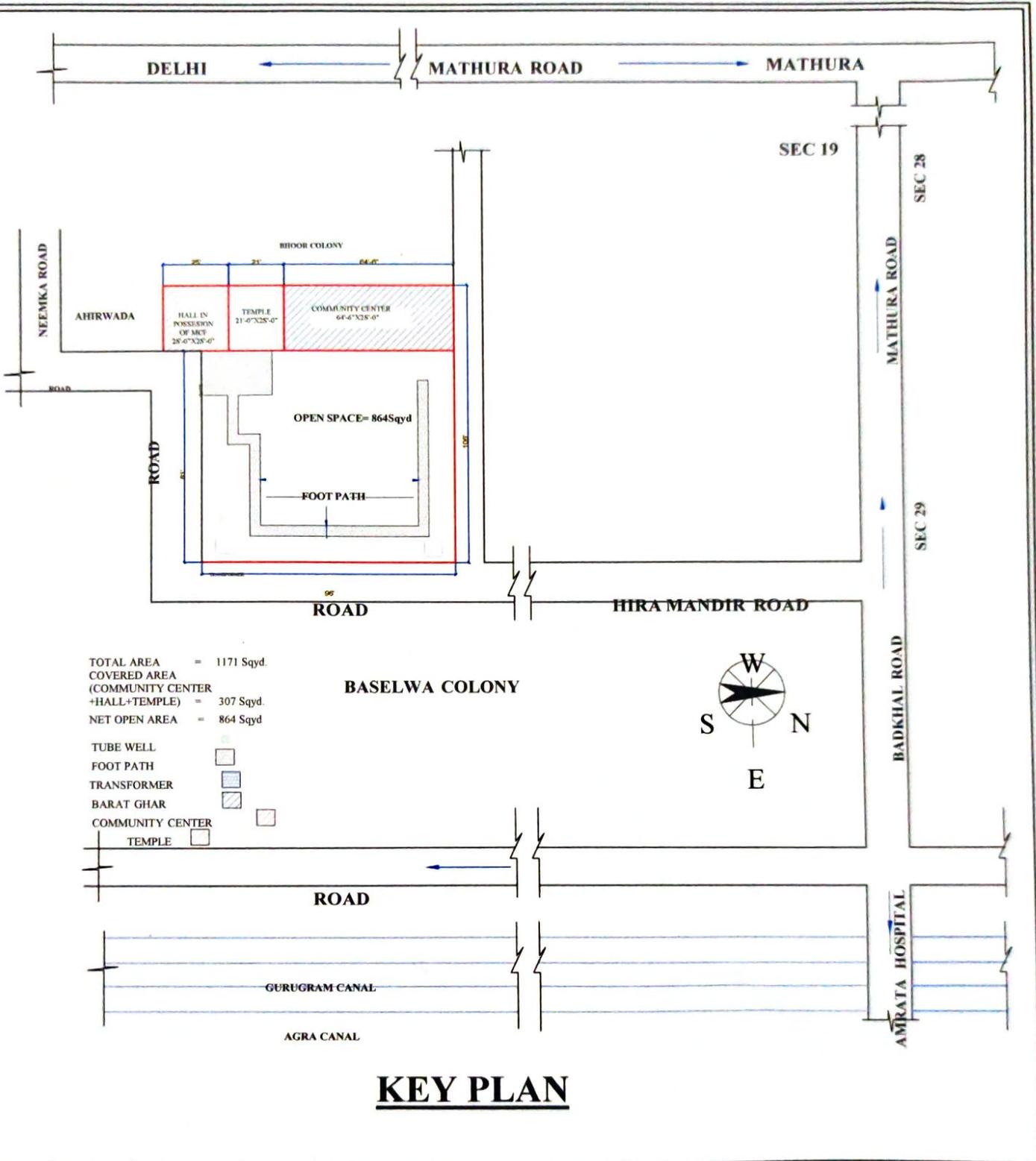
Verified at Faridabad on this ..... day of 2023 that the contents of my above affidavit are true and correct to the best of my knowledge derived from official record. No part of it is false and nothing material has been concealed therein.

  
Deponent

  
Deponent

*Dinsla* 27.01.2022  
I know the deponent/  
executant who has signed /  
Thumb impression before me.

  
Attested & Certified  
Notary Public  
Govt. of India  
127 JAN 2023



TOTAL AREA = 1171 Sqyd.  
 COVERED AREA  
 (COMMUNITY CENTER  
 +HALL+TEMPLE) = 307 Sqyd.  
 NET OPEN AREA = 864 Sqyd

- TUBE WELL
- FOOT PATH
- TRANSFORMER
- BARAT GHAR
- COMMUNITY CENTER
- TEMPLE

**KEY PLAN**







पटवारी कानूनगो फार्म नं० 10

MS-DLR-HGP, Ksh

जीमाबन्दी गांव - जरीदवांड तहसील ज

जिला जरीदवांड

साल 1994-1995

1	2	3	4	5	6	7	8	9	10	11	12
विषय का जमाबन्दी नम्बर	सालीनी नम्बर	साल सन्धि का पत्ती और जमा सन्धि नम्बरदार का नाम	विकल्प सहित सार्विक का नाम	विकल्प सहित कार्तकार का नाम	कुल या विकल्प के अन्तर्गत का नाम	नम्बर सहित या मुकदमे और कीर्तों का नम्बर	सन्धि और विकल्प कीर्तों:	एक और सन्धि के अन्तर्गत जमा सन्धि जो मुकदमे के अन्तर्गत है	विकल्प या सन्धि का विकल्प और सन्धि का नाम	सन्धि और सन्धि के अन्तर्गत सन्धि का नाम	अन्य
529 521	848 885	कासपलकर एड. मीरक-इ. 210 जरीदवांड		शारि आर		1587					

*(Handwritten notes and signatures)*  
 2 मीरक नदी  
 विकल्प सहित सन्धि का नाम  
 जरीदवांड  
 07/11/1992



प्रत्यूारी काजूनगो फार्म नं० 10

91-DI R-HGP. Kt

जमाबन्दी गांव - मारीदावाड

तहसील

जिला - मारीदावाड

साल 2004-2005

1	2	3	4	5	6	7	8	9	10	11	12
सिस्टम का जमाबन्दी नम्बर	सर्वेची नम्बर	नाम तहसील या धरती और जमाबन्दी नम्बरदार का नाम	विस्तृत स्थिति अधिकार का नाम	विस्तृत स्थिति मालिकता का नाम	पुर या स्थिति के इन्टिफिकेशन का नाम	नम्बर खसरा 10 कुर्बे और कीले का नम्बर	एकता और स्थिति वर्गीकरण	एर और खसरा के क्षेत्र के नाम तहसील का नम्बर	विस्तृत स्थिति अधिकार का नाम	नाम और खसरा के क्षेत्र के स्थिति का नाम	अन्यथा
566 550	905 909	कामेश्वर प्रसाद	कामेश्वर प्रसाद	शारी राम		1587	1-2-06	गुमना			
<p><del>2 श्रीमान श्री तहसील कुर्बे अधिकार मालिकता का नम्बर 1587</del></p> <p><del>7/11/2005</del></p>											



सर्वकारी कानूनरी काम नं० 10

FORM - 2 (REVISED)

जमाबन्दी गांव प्यरीताबाद तहसील खजुराबाद जिला गुडगाव साल 1940-41

1	2	3	4	5	6	7	8	9	10	11	12
सर्वकारी कानूनरी काम नं०	सर्वकारी नम्बर	सर्वकारी नम्बर का नम्बर	विद्यमान स्थिति ग्राहक का नाम	विद्यमान स्थिति कारखाने का नाम	पुर या सिंचाई के अन्तर्गत स्थान का नाम	नम्बर खसरा या मुरबे और कीले का नम्बर	रकबा और किराना वर्गीकृत	दर और सख्त के खीरे के सामान लगान जो मुजारा देना है।	हिसा या इन्डिया का कम्पन्ड और बाउ का इना	पाल और सवाई के खीरे स्थिति का नाम	
2915 2000	1025		मुन्सिपल कमिटी देह इला	शार आम	71 प्रिव	1587	1-2 जैर मुसिबन रमना				
									श्रामान जी ! उर्दू की हिन्दी की द. <u>Devedee Singh</u> 7/11/2022		

पटवारी कानूनगो फार्म नं० 10

1995-DLR-1007 R-10

जमाबन्दी गांव प्यरीदाबाद तहसील बलवाग जिला मुजफ्फर साल 1944-45

1	2	3	4	5	6	7	8	9	10	11	12
खसत या जमाबन्दी का नम्बर	खसत की संख्या	माप तरफ या हत्ती और जमा सहित पम्बरदार का नाम	विवरण सहित भौतिक का नाम	विवरण सहित कारशकार का नाम	कुटुंब या सिन्धई के अन्तर्गत नाम	नम्बर खसरा या मुल्के और कीले का नम्बर	रकबा और किल्ल जमीन	घर और राख्त के खीरे के सख्त लखन जो मुजफ्फर देवा है।	शिल्ला या इकीकत का स्थान और साफ का इनाम	मात और सवाई के खीरे सहित भाग	अन्य
229 215 मिनसवक	1025 मि अवनाम		<u>मुनासपल बमरी देह</u> <u>हवा</u>	<u>झारि आम</u>		1587	1-2 <u>गैर मुजबिन</u> <u>रकबा</u>				
						<p>श्रामान जी । उर्दू की हिन्दी को                  द. <u>Devender Singh</u>                  7/11/2022</p>					

पटवारी कानूनगो फार्म नं० 10

1995-DLR-HUF 84

जमाबन्दी गांव

धरदाबाद

तहसील

बालागढ़

जिला

गुडगाँव

साल 1956-57

1	2	3	4	5	6	7	8	9	10	11	12
खेत या जमाबन्दी नम्बर	मालिकी नम्बर	नाम तहसील या पत्तो और जमा कतिया नम्बरदार का नाम	विवरण सहित मालिक का नाम	विवरण सहित कारतकार का नाम	दुरं या सिपाई के अन्य सपन का नाम	नम्बर खसरा या मुल्के और कीले का नम्बर	रकबा और किसल जमीन	दर और रकबा के धारे के साथ लगान जो मुजारा देता है।	हिस्सा या हकीकत का बंशाना और बाउ का टप	नाम और सपाई के धारे सहित नाम	अव्युक्ति
231 2009 श्रीमती रविवर	969 श्रीमती रविवर	मुन्सिपल बिल्डी देह हला	शार आम			1587	1-2 जैर मुन्सिबनवास्त				

आमान जी उर्दू की हिन्दी की  
 द. *[Signature]*  
 7/11/2022

पटवारी कानूनगो फार्म नं० 10

जमाबन्दी गांव - फरीदाबाद

तहसील -                     

जिला फरीदाबाद

साल 1989-90

1	2	3	4	5	6	7	8	9	10	11	12
खुद या सिपाई के द्वारा संभार का नाम	संश्लेषी नम्बर	नाम सार्व का पत्नी और जमा बंदिन नम्बरदार का नाम	विस्तृत सारित भूमिक का नाम	विस्तृत सारित कारखाना का नाम	कुं या सिपाई के द्वारा संभार का नाम	नम्बर खसता या मुचब और कीले का नम्बर	रकब और किले जमीन	दर और सवका के और के सका लम्बा जो मुजबत 2/4 2/1	विस्तृत का इस्तीफा का कमान और का का दर	नाम और सवई के और संश्लेषी नाम	अनुज्ञा
521 476	885		नगर पालिका डे. ए. ज.	शार आश		1587 1	1-2-3 क. 5 वाकिल		क. 5/1 4		

*(Handwritten signatures and notes)*

फरीदाबाद  
नगर पालिका  
क. 5  
वाकिल

07/11/89



5A. The documents containing the detailed of terms & conditions of the contract which stand concluded with the issue of this communication. In view of the preparation in this office and you are requested to attend this office on working hour to sign the same.

You are requested to contact the Zonal Assistant Engineer Incharge of work for taking Nisahans further instruction etc.  
No running bill can be paid without signing of an agreement.

6. ~~State will be issued from P. O. A. State on State...~~  
charges.

ADMINISTRATION ENGINEERS (D.V.)

For ~~Commissioner~~  
*[Signature]*

*[Signature]*

Please note that your tender for work cited above has been accepted by the

C : C

**Commissioner**

1. The Chief Commissioner for information.
2. The S. E. for information.
3. The Administrator ( P ) for information please.
4. Chief Accounts Officer/FA for information n/action.
5. The Assistant Engineer ( city ) for information & n/action.
6. For office record. H.D.

श्री B. E. O. Faridabad

NO. A-11/1982 dt 2-2-2016.

मूल रूप से जिला मौलिक शिक्षा अधिकारी मरीयादा  
को भेजा गया अग्रोप किया जाता है कि (गाँव)  
किरण पॉई लाईन स्वीकृत शुरुआत करीलाया मालोनी मरीयादा  
दृष्टि से देव फंड में भर्ती होने के कारण उपरोक्त  
कार्य-वाहियों को एनए कार्य लिया जाय/  
कृपया इस मामलों को मार्ग दर्शन करने का कालिका

A-8

*Chander*  
Block Education Officer  
Sector 26, Faridabad

270  
3-2-16

*02/2/16*  
*3/2/16*

कोषालिया जिला मौलिक शिक्षा अधिकारी परीक्षा  
क्रमांक A-11-2016/199 दिनांक 05-02-2016

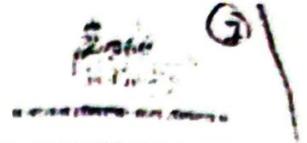
मूल रूप से जिला न्यायाधीश वापस करके  
विभागाध्यक्ष को भेजा जाय कि कोषालिया जिला  
दृष्टि से देव फंड में भर्ती होने के कारण उपरोक्त  
कार्य-वाहियों को एनए कार्य लिया जाय

To Principal  
G.S.S. School  
Faridabad

*Chander*  
Distt. Ele. Edu. Officer  
Faridabad  
*3/2/16*



Municipal Corporation, Faridabad  
B-8, Chok 4817 Faridabad 121001, Haryana India  
Tel: 0129 2415449, 2415444, 2415549  
Fax: 0129 2415405



f. b. l. Repair of B/Wall / const of community center  
for Koli gomas near T.W No 2 in Basalna Colony U-19

Estimate amount be considered for admision amount Rs. 35-08-lac  
(Rs. 35 Lacs Three Lacs Eight Thousand only) for above said work  
under 6 crore Grant up Gradation Grant as recommended  
by DENIS-EIC-EK

~~AO~~

4/2/19  
SHASHI ARYA  
Supdt. (Accounts)

As proposed in

4/2/19

6/1/19

Submitted to administration

apparel pt.

4/2/19  
SATISH KUMAR  
O.I.A.

CE

4/2/19

CE

4/2/2019

XEN

4/2/19

From

The Commissioner,  
Municipal Corporation,  
Faridabad.

To

Sh. Yatender Bhati,  
H.No.447/2, Thakur Wara,  
Old Faridabad.

Memo No.MCF/XEN/III/2019/ 336

Dated:- 8/3/19

**Sub:- Repair of boundary wall & construction of community centre for Koli Samaj near T.W No.2 in Baselwa Colony of W. No.29. (Under 6.00 crore)**

**Ref:- Your tender for item No. 8/114391 dated 12.02.19 and subsequent negotiation dt.15.02.19 for Rs. 42,98,502/- only. Please note that your tender for work cited above has been your tender for work cited above has been accepted by the Municipal Corporation at following rates and terms & conditions.**

1	Drilling & clamping connection in PVC pipe line.	@ Rs.1500/- each
2	Supply of G.I. specials & brass / gun metal items. G.I Union 1" ISI make	@ Rs.1500/- each
3	G.1 1/2" ISI make	@ Rs.800/- each
4	G.1 1/2" ISI make	@ Rs.700/- each
5	GI union 1"	@ Rs.250/- each
6	GI union 1"	@ Rs.250/- each
7	GI union 1/2"	@ Rs.180/- each
8	Gate Valve 1" ISI make	@ Rs.250/- each
9	Gate Valve 1/2" ISI make	@ Rs.180/- each
10	75 mm PVC pipe	@ Rs.110/-rft.
11	75 mm PVC Elbow	@ Rs.400/- each
12	100 mm PVC pipe	@ Rs.140/-rft.
13	100 mm PVC Elbow	@ Rs.500/- each
14	100 mm PVC floor trap	@ Rs.650/- each
15	tank nipple	@ Rs.850/- each
16	Connection to the existing M.H .	@ Rs.4000/- each
17	Making sign size (8' + 3')	@ Rs.8000/- each
18	Supply of GI pipe class "B" class ISI Marked 1" GI pipe	@ Rs.45/-rft.
19	1 1/2" GI pipe	@ Rs.52/-rft.
20	1/2" GI pipe	@ Rs.40/-rft.
21	All HSR items	@ 30.50 % above to the E/R/Cost with C.P. 11/2011

The tender has been accepted subject to the following terms and conditions:

1. The date of start of the work will be reckoned from 08.03.19 the date of completion of work in all respect is 07.03.20. This should be strictly adhered to.
2. Nothing extra will be paid on account of increase in price, taxes and other levies etc.
3. The work shall be executed & completed strictly in accordance with the PWD Haryana specifications.
7. The documents containing the detail of terms & conditions of the contract agreement which stand concluded with the issue communication, is under preparation in this office and you are requested to attend this office on any working hour to sign the same.
8. You are requested to contact the Zonal Assistant Engineer In charge of this work for taking Nishans further instructions etc.
9. No running bill can be paid without signing of the agreement.
7. Completion report be submitted within a week's time after completing the work.
8. The contractor will use cement. of ISI quality 43 grade OPC cement brand like ACC, Binani, JK, Ambuja, Vikram, Birla, etc.

*Yatender Bhati*  
8/3/19

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9. Original Bill voucher of cement/material be submitted to MCF office before 1st Running Bill. bill/voucher should pertain to the period of original contractual time limit and should correspond to progress of work. No extra payment due to increase in rate of cement/material.
10. The contractor will use steel Fe-500, TMT steel bars of the companies TISCO, SAIL, RINL or HSC.
11. Payment will be released after material sample is approved through any approved laboratory.
12. 10% security will be released 3 months after actual date of completion.
- R/S  
25  
T  
S6

  
Executive Engineer (Div. III)  
For: Commissioner. P

- CC:
1. Hon'ble Minister of Industry & Commerce.
  2. Mayor, MCF for information pl.
  3. Sr. Deputy Mayor, for information pl.
  4. Deputy Mayor for information pl.
  5. The Commissioner, for information pl.
  6. C.E. MCF for information pl.
  7. S.E. for information pl.
  8. Jt. Commissioner (F) for information pl.
  9. Financial Controller for information/action.
  10. Councillor Ward No. 29
  11. Assistant Engineer (W.No. 29) for information and n/action and to ensure that work should be executed in MCF limit approved area only. & also ensure that same work should not be executed through sanction/contingent/other scheme for which you will be held fully responsible
  12. H.D.
  13. I.T. Cell

From

Addl. Deputy Commissioner cum,  
Chief Planning & Development Officer,  
Faridabad.

To

The Additional Deputy Commissioner - cum- Chairman,  
Nirman Kendra, Faridabad.

Memo No CPDO (17)/2019/1270-72 dated: 09/03/2019

**Subject:- Administrative Approval for Execution of works under District Plan Scheme 2018-2019, 3<sup>rd</sup> installment.**

Kindly find enclosed here with the list of works worth Rs 363.20 lacs for General Component & Rs. 248.10 lacs for SCSP Component approved by DDMC, Faridabad under District Plan Scheme 2018-19, 3<sup>rd</sup> installment. Administrative approval is hereby given to executive the approved works strictly as per guidelines of the scheme and instructions issued by Government time to time.

23. Funds are online with Govt. Treasury & lapsed on 31.03.2019 therefore works should be executed speedily and must be completed by 15-03-2019 positively.
24. Individual Work costing Rs. 10,00 lacs & above should be executed through E- Tendering system and work costing less than Rs. 10,00 lacs can either be executed departmentally or through E-Tendering system as per prescribed Govt. norms.
25. There is no reimbursement of lapsed funds in the next financial year.
26. ADC Cum Chief Planning & development officer, Faridabad will be the DDO under the Scheme, therefore bills for payment be put up before him.
27. Payment will be made against work done only. No advance payment is permitted under the scheme. Hence no advance payment may be made.
28. Name of Bank/Branch, Bank account number, IFSC/MICR code & Pan No. of each building material supplier/labor contractor or any other person who raised the bills against work done will be required to create Unique Code Number to make the payment through the Govt. Treasury, Faridabad.
29. Supervision/Departmental charges are strictly prohibited under the scheme. Hence may not be charged in any Shape.
30. Proper record of Assets created under the scheme should be maintained.
31. Separate cash book/ledger will be maintained for Gen. & SCSP Component for each & every Asset created under the scheme by the competent Authority.
32. Utilization Certificate should be sent to this office immediately after the completion of works.

Recd  
9/3/19

33. Monthly Progress report showing financial & physical status of works should be sent to this office up to 2nd of the subsequent month positively.
34. Sign board should be affixed on each & every asset created under the scheme erecting the words "This work (Nature of work, Name of village/Town/Ward and Block be mentioned clearly) has been completed during the year ..... under District Plan scheme at the cost of Rs....."
35. Sanctioned work may not be changed without the prior approval of this office.
36. Photo of each & every work/site before the work starts & also after the completion of work be taken & sent to this office along with the bills raised under the scheme.
37. Ensure the active participation of Gram Panchayats/Urban Local Authorities in execution of sanction works under the scheme.
38. An undertaking may be obtained in advance from the user/beneficiary agency to maintain the assets in future.
39. All works should be inspected, bills/vouchers should be verified by the competent technical authority.
40. A completion certificate be issued by the competent Authority showing date of start, date of completion, amount utilized & status of work.
41. If any work found completed or taken up under any other Scheme/Authority, intimate to this office immediately so as to take appropriate action in the matter.
42. Reimbursement of any type of complete work is strictly prohibited under the scheme. Hence a certificate to this effect be given that all works are new/fresh and no work has been done on ground earlier.
43. Execution of Work in Unauthorized Area is strictly prohibited under the scheme. Hence a certificate to this effect be given in respect of each and every work that the work falls under the jurisdiction of Authorized Area of the competent authority.
44. All works should done as per PWD specifications. All building material should be purchased on approved rates decided by the competent authority. Further it must be ensured that Interlocking Tiles should be of ISI mark. Payment of tiles without ISI mark will not be made.

You are requested to complete all the works with this financial year 2018-19. The State Govt. would not re-allocate any fund which would remain un-utilized on 31.03.2019.

Encl. As above.



Addl. Deputy Commissioner Cum  
Chief Planning Officer, Fardabad.  
Fardabad. (Fardabad)



LAND IN QUESTION

IMAGE: 1.1.2022



LAND IN QUESTION

IMAGE: 1.4.2022

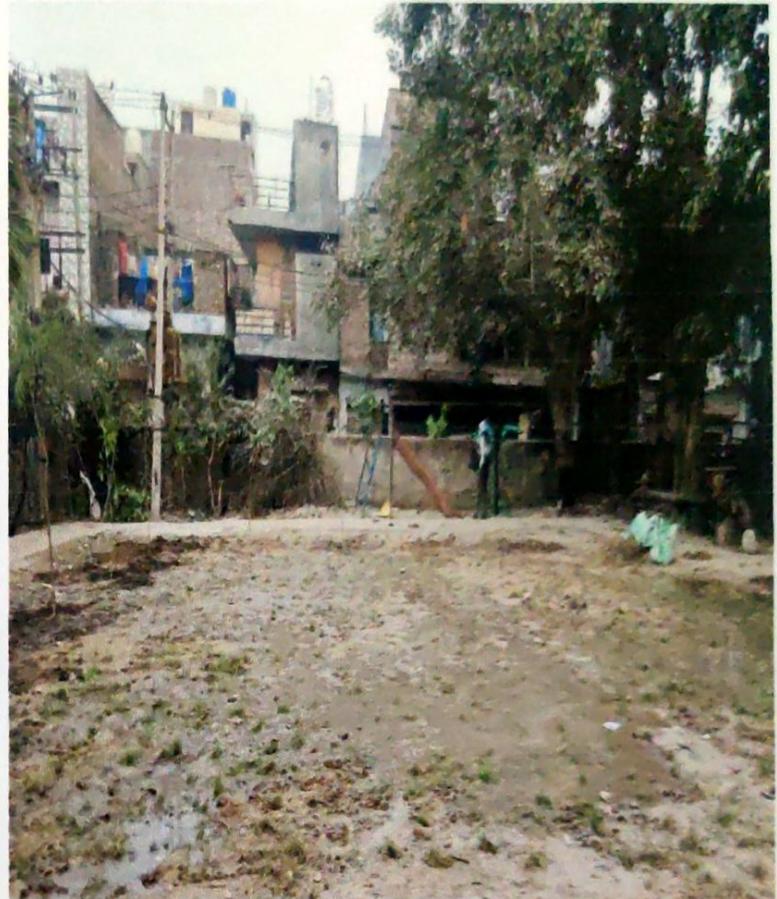
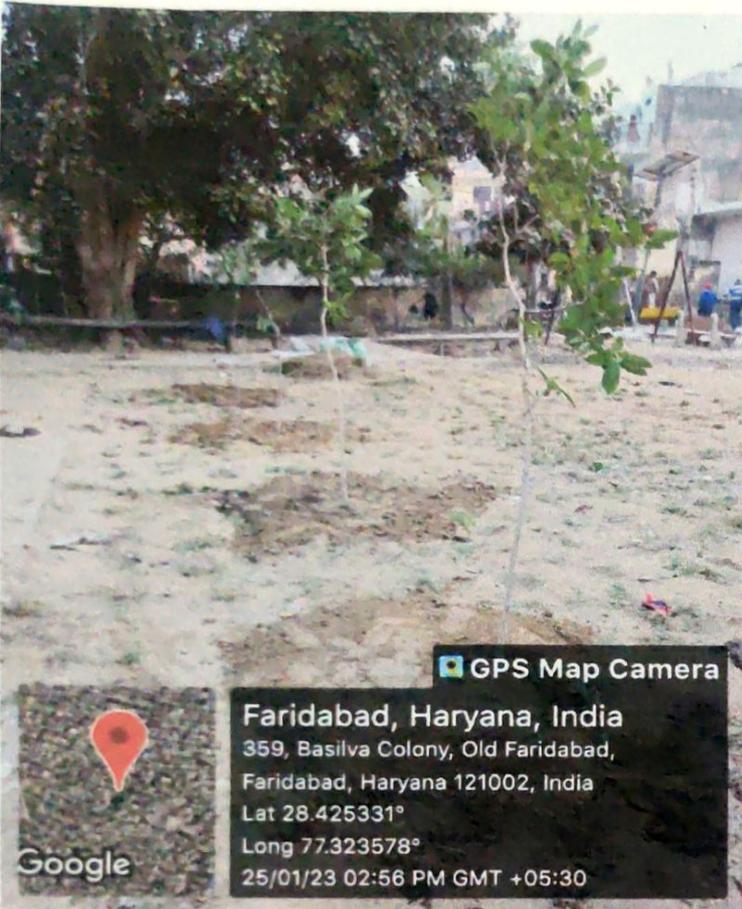
Before



Before



After



All Photograph Date : 25.01.2023

After





## फरीदाबाद नगर निगम

बी.के.चोक, एन.आई.टी. फरीदाबाद-121001, हरियाणा-इंडिया  
Tel. : 0129-2411849, 2411684, 2415549  
Fax : 0129-2416465

### Sealing Report

विषय:- सीलींग की कार्यवाही बारे।

उपरोक्त विषय पर रिपोर्ट की जाती है कि आज दिनांक 23.01.2023 को ड्युटी मैजिस्ट्रेट श्री सुशील कुमार, कार्यकारी अभियंता की अध्यक्षता में तोडफोड दस्ते व पुलिस बल के साथ की गयी कार्यवाही का विवरण निम्न प्रकार से है:-

1. जहार पीर मंदिर, ठाकूरवाडा, भूड कालोनी टयुबवैल नं. 2 फरीदाबाद में बने मंदिर को सील किया गया।

रिपोर्ट सूचनार्थ प्रस्तुत है।

*AE*  
*Surender Kooda*  
23/01/23  
**SURENDER KOODA**  
Assistant Engineer  
M.C.F.

*Null*  
23/01/2023  
कनिष्ठ अभियंता (भवन)  
ओल्ड विधानसभा

*f a n.*